

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2657**

**TO BE ANSWERED ON THE 19TH DECEMBER, 2023/ AGRAHAYANA 28, 1945
(SAKA)**

CASES RELATED TO HARASSMENT OF WOMEN

2657. SHRI ABHISHEK BANERJEE:

SHRI RAVI KISHAN:

SHRI RAVINDRA KUSHWAHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that around one crore cases of crimes against women and children have been registered under the National Crime Records Bureau (NCRB) during the last five years and if so, the percentage of the crimes related to sexual harassment and assault;

(b) whether the Government maintains any comparative data of the cases related to harassment of women and atrocities against children in various States of the country;

(c) if so, the total number of such cases reported during the said period and the action taken in this regard, State-wise including Rajasthan and Chhattisgarh;

(d) whether the Government proposes to take any concrete steps to prevent such crimes by formulating any special policy in this regard; and

(e) if so, the details in this regard and the time by which such policy is likely to be formulated?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a): National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its publication "Crime in India". The latest published report pertains to the year 2022. The data received from NCRB does not show mentioned figure.

(b) & (C): The details of number of Cases Registered(CR), Cases Charge-sheeted(CCS), and Persons Arrested(PAR), during years 2018-2022, State/UT-wise including Rajasthan and Chhattisgarh under crime against women are at Annexure-I and under crime against children are at Annexure-II respectively.

(d) & (e) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including investigation and prosecution of crime against citizens including women & children rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, Ministry of Home Affairs has taken a number of initiatives for safety of women and children across the country, which are given below:

i. The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of chargesheet in rape cases in 2 months and trials to be completed in 2 months.

ii. Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.

iii. Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai).

iv. Ministry of Home Affairs has provided financial assistance under the 'Cyber Crime Prevention against Women and Children (CCPWC) Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers.

v. MHA has launched the "National Database on Sexual Offenders" (NDSO) on 20th September 2018 to facilitate investigation and tracking of sexual offenders across the country by law enforcement agencies.

vi. MHA has launched an online analytic tool "Investigation Tracking System for Sexual Offences" for Police on 19th February 2019 to facilitate them to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act 2018.

vii. In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories after gap analysis and demand assessment.

viii. MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs have been undertaken for Investigation Officers, Prosecution Officers and Medical Officers. Bureau of Police Research & Development has distributed 18,020 Sexual Assault Evidence Collection Kits to States/ UTs as orientation kit as part of training.

ix. MHA has also approved two projects for setting up and strengthening of Women Help Desks in Police Stations and Anti-Human Trafficking Units in all districts of the country.

x. In addition to the above-mentioned measures, the Ministry of Home Affairs have issued advisories from time to time with a view to help the States/UTs to deal with crimes against women and children, which are available at www.mha.gov.in

Further, the, Ministry of Women and Child Development has issued the 'Standard Operating Procedure (SOP) for cases of missing children' to assist Police, Child Welfare Committees and Juvenile Justice Board in dealing with the cases of missing and found or recovered children. The objective of the SOP is to put in place guidelines while dealing with cases of missing children and to work in coordination with the concerned stakeholders and respond with urgency to issues of missing child.

For providing outreach services to missing children and needy children, the Ministry of Women and Child Development operates Child Helpline No. 1098, which is operational 24/7.

Apart from this, Railway Childlines at major railway platforms are also being operated to provide assistance to any needy child.

Ministry of Women and Child Development has also initiated the “TrackChild Portal”, which enables tracking of the missing and found children. Under this, logins have been provided to the Police Stations, Juvenile Justice Boards and Child Care Institutions whereby they are required to update the information, on the portal, about missing and found children regularly. One Component of Track Child Portal is ‘Khoya-Paya’, where any citizen can report missing children as well as sightings of their whereabouts without losing much time.

Ministry of Women & Child Development is implementing One Stop Centre (OSC) Scheme across the country. The objectives of the One Stop Centre Scheme are to provide integrated support and assistance to women affected by violence, both in private and public spaces under one roof and facilitate immediate, emergency and non-emergency access to a range of services including police, medical, legal aid and counselling, psychological support to fight against any forms of violence against women.

The Universalisation of Women Helpline (WHL) Scheme is being implemented since 1st April, 2015 with the aim to provide an immediate and 24 hour emergency and non-emergency response to women affected by violence across the country by referral service. Under the Scheme, a toll-free 24-hours telecom service through short code 181 is provided to women seeking support and information. Women helpline is operational in 35 States/ UTs.

State/UT-wise Cases Registered (CR), Cases Charge-sheeted (CCS), and Persons Arrested (PAR) under Crime against Women during 2018 to 2022

SL	State/UT	2018			2019			2020			2021			2022		
		CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR
1	Andhra Pradesh	16438	15419	22583	17746	14797	21333	17089	13106	18976	17752	16084	19085	25503	24456	30846
2	Arunachal Pradesh	368	221	335	317	164	301	281	227	312	366	298	370	335	268	319
3	Assam	27687	16985	30094	30025	16880	44232	26352	16314	33537	29046	17545	34923	14148	12108	19789
4	Bihar	16920	11111	18143	18587	10859	20604	15359	9787	13015	17950	12376	15685	20222	16246	21320
5	Chhattisgarh	8587	6919	9914	7689	6362	9272	7385	6288	9380	7344	6699	9950	8693	7258	10567
6	Goa	362	327	308	329	270	302	219	176	227	224	178	186	273	207	192
7	Gujarat	8329	7819	15068	8799	8103	17056	8028	7522	14339	7348	6868	13506	7731	6757	12188
8	Haryana	14326	7854	12256	14683	8263	12727	13000	7662	11480	16658	9057	13434	16743	9347	13682
9	Himachal Pradesh	1633	1197	1708	1636	1245	1654	1614	1261	1547	1599	1280	1409	1551	1171	1003
10	Jharkhand	7083	4760	6687	8760	5326	7473	7630	5704	7600	8110	5779	7300	7678	6598	8296
11	Karnataka	13514	12141	22136	13828	10855	23990	12680	10354	21662	14468	13033	26167	17813	13612	27753
12	Kerala	10461	9233	12380	11462	9958	13682	10139	9497	11295	13539	13417	16110	15213	15782	16325
13	Madhya Pradesh	28942	25315	33210	27560	22661	31650	25640	22141	28878	30673	26092	26808	32765	26512	24709
14	Maharashtra	35497	25393	43375	37144	28234	43549	31954	27104	38675	39526	31885	44363	45331	33821	40934
15	Manipur	271	112	282	266	139	256	247	110	228	302	125	294	248	121	183
16	Meghalaya	571	296	496	558	586	851	568	377	524	685	542	682	690	525	410
17	Mizoram	249	270	306	170	162	181	172	167	180	176	169	179	147	145	155
18	Nagaland #	75	42	64	43	36	59	39	25	51	54	41	68	49	47	58
19	Odisha	20274	16149	14844	23183	17675	13359	25489	22729	13737	31352	25193	16246	23648	18772	9240
20	Punjab	5302	3210	5599	5886	3743	6475	4838	3518	5940	5662	3742	6543	5572	3905	6399
21	Rajasthan	27866	15112	18130	41550	21818	26905	34535	18311	23296	40738	22532	28698	45058	24578	29938
22	Sikkim	172	147	188	125	110	133	140	106	145	130	118	137	179	138	161
23	Tamil Nadu	5822	4646	8671	5934	4350	8667	6630	4838	9183	8501	5642	12653	9207	7882	14040
24	Telangana	16027	12916	13568	18394	16057	15303	17791	17124	15007	20865	19437	13905	22066	20963	16139
25	Tripura	907	708	827	1070	864	818	874	794	689	807	813	576	752	680	537
26	Uttar Pradesh	59445	40045	80137	59853	44182	83582	49385	41109	79875	56083	42727	93392	65743	50616	101754
27	Uttarakhand	2817	1847	2176	2541	1758	2115	2846	2037	2090	3431	2548	2627	4337	2995	2688
28	West Bengal	30394	29092	21867	29859	27825	22973	36439	31354	20284	35884	34565	23510	34738	33729	23705
	TOTAL STATE(S)	360339	269286	395352	387997	283282	429502	357363	279742	382152	409273	318785	428806	426433	339239	433330
29	A&N Islands	147	163	166	135	120	136	143	149	141	169	167	182	178	168	167
30	Chandigarh	442	247	386	515	221	411	301	197	257	343	177	236	325	202	314
31	D&N Haveli and Daman & Diu+	54	53	79	82	77	120	61	57	79	99	71	103	126	93	152
32	Delhi	13640	11635	14247	13395	9590	13816	10093	9028	11213	14277	9538	14238	14247	8595	15112
33	Jammu & Kashmir*	3437	2223	4553	3069	2168	4478	3405	2003	4548	3937	3147	7109	3716	2705	6309
34	Ladakh	-	-	-	-	-	-	9	9	9	18	12	23	15	15	17
35	Lakshadweep	11	7	10	38	14	36	15	8	17	9	24	26	16	13	12
36	Puducherry	166	125	76	95	107	143	113	110	204	153	162	329	200	153	332
	TOTAL UT(S)	17897	14453	19517	17329	12297	19140	14140	11561	16468	19005	13298	22246	18823	11944	22415
	TOTAL (ALL INDIA)	378236	283739	414869	405326	295579	448642	371503	291303	398620	428278	332083	451052	445256	351183	455745

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018-2019

* Data of erstwhile Jammu & Kashmir State including Ladakh during 2018-2019

Clarifications are pending from Nagaland for the year 2022

State/UT-wise Cases Registered (CR), Cases Charge-sheeted (CCS), and Persons Arrested (PAR) under Crime against Children during 2018 to 2022

SL	State/UT	2018			2019			2020			2021			2022		
		CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR	CR	CCS	PAR
1	Andhra Pradesh	2672	2082	2941	2524	1690	2894	2648	2103	2924	2669	2637	3197	3308	2895	4071
2	Arunachal Pradesh	166	82	112	153	74	128	113	71	106	162	110	134	143	116	163
3	Assam	5447	3334	5851	6608	3710	5462	4622	2863	5973	5282	3115	7055	4084	3336	5454
4	Bihar	7340	3516	6279	9320	4722	9113	6591	3850	4759	6894	5009	5598	8122	5390	6714
5	Chhattisgarh	6924	4932	6553	5665	3879	4856	5056	3550	4658	6001	4169	5214	6177	4252	5190
6	Goa	182	136	126	167	124	126	125	86	105	151	105	101	184	132	148
7	Gujarat	4929	3731	4945	4685	3426	4590	4075	3288	4403	4515	3587	4578	4964	3691	4636
8	Haryana	4869	2435	3309	5119	2283	3037	4338	2146	2822	5700	2418	3333	6138	2427	3381
9	Himachal Pradesh	772	431	548	748	382	490	636	357	503	740	406	538	740	374	414
10	Jharkhand	1479	978	1435	1674	1139	1379	1795	1171	1542	1867	1353	1588	1917	1710	1939
11	Karnataka	6131	3754	4632	6305	3227	3947	5471	3447	4295	7261	4673	6275	7988	4430	5925
12	Kerala	4253	3436	4719	4754	3808	5611	3941	4030	5031	4536	4985	5885	5640	5856	6279
13	Madhya Pradesh	18992	13633	16452	19028	11576	14317	17008	11601	14311	19173	11896	12199	20415	12309	12163
14	Maharashtra	18892	8127	13211	19592	9277	13606	14371	8451	11466	17261	9438	12786	20762	9627	13428
15	Manipur	128	57	121	148	85	139	125	73	115	143	88	148	120	78	92
16	Meghalaya	385	223	322	379	379	490	415	285	390	481	395	482	496	386	324
17	Mizoram	198	221	242	125	117	140	142	127	145	122	111	123	135	131	138
18	Nagaland #	70	37	53	59	35	48	31	26	39	51	37	66	35	36	42
19	Odisha	5217	2721	3014	7012	2787	3255	6330	3226	3633	7899	4073	4187	8240	3672	3134
20	Punjab	2308	1362	2021	2625	1523	2307	2121	1579	2003	2556	1537	2183	2494	1616	2262
21	Rajasthan	5150	2969	3900	7385	4137	5411	6580	3606	4714	7653	4384	5812	9370	5118	6683
22	Sikkim	221	137	179	163	103	124	147	103	135	149	113	134	159	106	127
23	Tamil Nadu	4155	3410	5586	4139	3026	5189	4338	3184	5341	6064	4153	7680	6580	5891	8889
24	Telangana	3747	2307	3480	4212	3026	3559	4200	3268	4149	5667	4413	4481	5657	5095	5215
25	Tripura	271	237	316	311	252	312	260	217	308	236	243	283	220	185	249
26	Uttar Pradesh	19936	13496	22446	18943	13725	21219	15271	12105	18947	16838	12654	19492	18682	13047	20705
27	Uttarakhand	1306	577	716	1214	783	958	1066	740	868	1245	1026	1213	1706	1158	1321
28	West Bengal	6286	5904	6357	6191	6033	6327	10248	6662	6680	9523	7870	7367	8950	7472	8385
	TOTAL STATE(S)	132426	84265	119866	139248	85328	119034	122064	82215	110365	140839	94998	122132	153426	100536	127471
29	A&N Islands	162	145	177	153	121	139	141	147	138	124	118	127	146	133	130
30	Chandigarh	288	111	166	264	98	140	209	98	109	234	78	98	224	92	128
31	D&N Haveli and Daman & Diu+	72	41	47	96	63	83	67	56	71	104	55	73	107	69	79
32	Delhi	8246	2941	4311	7783	2386	3602	5362	2284	3058	7118	2304	3251	7468	2155	2999
33	Jammu & Kashmir*	473	236	342	470	223	328	606	313	466	845	457	622	920	456	673
34	Ladakh	-	-	-	-	-	-	2	0	0	1	2	2	8	6	8
35	Lakshadweep	8	7	8	26	11	28	9	6	11	17	19	32	11	14	11
36	Puducherry	89	78	51	50	51	76	71	66	162	122	107	191	139	96	167
	TOTAL UT(S)	9338	3559	5102	8842	2953	4396	6467	2970	4015	8565	3140	4396	9023	3021	4195
	TOTAL (ALL INDIA)	141764	87824	124968	148090	88281	123430	128531	85185	114380	149404	98138	126528	162449	103557	131666

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018-2019

** Data of erstwhile Jammu & Kashmir State including Ladakh during 2018-2019

Clarifications are pending from Nagaland for the year 2022
